

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

Original Application No.860 of 2000

Monday, this the 20th day of October, 2003

Hon'ble Mr. A.K.Bhatnagar, J.M.

Bal Mukund Singh,
Son of Late Raj Bahadur Singh,
Resident of Village Basaria,
Post Karchhana,
District : Allahabad.

....Applicant.

(By Advocate : Shri S.K.Om)

Versus

1. The Union of India,
through Telecommunication,
District Manager, Allahabad.

2. The Divisional Engineer,
Tele Communication(Rural)
Allahabad.

3. The Sub-Divisional Engineer
Phones (Rural) Handia ,
Allahabad.

....Respondents.

(By Advocate : Shri R.C.Joshi)

ORDER (ORAL)

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

By this OA, filed under Section 19 of A.T. Act, 1985,
applicant has prayed for relief against department of
Telecommunication which has been converted into a Corporation
known as Bharat Sanchar Nigam Ltd. In respect of this newly

Dw

Contd.....2.

created Corporation, Central Govt. has not issued any notification under Section 14 (2) of A.T. Act, 1985 conferring jurisdiction on this Tribunal to hear the dispute against Bharat Sanchar Nigam Ltd.

In the circumstances, this OA is not legally maintainable. The legal position in this regard has been settled by judgements of Division Bench of Delhi High Court in case C.W.P. No.2027/01 decided on 24.8.2001 and Bombay High Court in case reported in B.S.N.L. Vs. A.R.Patil and Ors. 2002(3) ATJ Page 1.

3. The OA is dismissed as not maintainable. Liberty is given to the applicant to approach the appropriate forum, if he so desire. No order as to costs.



Member-J

RKM/